

[Shri T. T. Krishnamachari]

prices. I say that I have. After all, when a Constitution is framed and certain powers are given, it also implies that incidental and ancillary powers have got to be given to Government. There are enough decisions in the United States of America to prove that merely an enumeration of power does not mean an enumeration of the details that follow therefrom, and if goods are manufactured in this country and the same type of goods are imported, I may have to have a pool in which I can have powers to control the prices of imported goods. So, so far as price control is concerned, I am fairly clear in my mind that the control will operate in this, unless goods are in such plenty that there is no need for controls. I do not propose to give any assurance that price control will not operate. But in regard to the other provisions, I am willing to say once again that if I am not called upon to use this power, I shall not do so. If the mismanagement is not so pronounced that I can consult the Industries Advisory Council, I shall certainly do so. If the mismanagement is only of a very minor importance, or is not very important, or is not of a very dire nature, and I can give directions to a unit, I shall give directions to that unit. But we do propose to use this Act. It is not going to be a 'dead letter' on the Statute-book. Whether we would have occasion to use it depends on the interests concerned, not on Government. That is all I have to say.

✓ **Mr. Deputy-Speaker:** The question is:

"That the Bill to amend the Industries (Development and Regulation) Act, 1951, as reported by the Select Committee be taken into consideration."

✓ The motion was adopted.

✓ **Mr. Deputy-Speaker:** Now, there are no amendments to clauses 2 to 5.

**Shri Jhunjhunwala** (Bhagalpur Central): Sir, I want to speak. I gave notice of an amendment today on clause 3. I was given to understand that the clauses would be taken up tomorrow.

**Mr. Deputy-Speaker:** There is time now.

**Shri Jhunjhunwala:** Only three minutes. If it was postponed, some more amendments could have been given also.

**Shri B. S. Murthy:** We better adjourn today, Sir.

**Mr. Deputy-Speaker:** All right, Secretary will now read a message from the Council of States.

#### MESSAGES FROM THE COUNCIL OF STATES.

**Secretary:** Sir, I have to report the following two messages received from the Secretary of the Council of States:—

"In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to return herewith the Indian Income-tax (Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 25th April 1953, and transmitted to the Council of States for its recommendations and to state that the Council has no recommendations to make to the House of the People in regard to the said Bill".

**Shri K. K. Basu:** Why this trouble over this Bill?

**Shri Nambiar:** That famous Bill.

**Shri Gadgil:** So the Money Bill is passed.

**Secretary:**

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States at its sitting held on the 1st May 1953, agreed without any amendment to the Indian Merchant Shipping (Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 27th April 1953".

**Mr. Deputy-Speaker:** The House will now stand adjourned till 8-15 A.M. tomorrow.

The House then adjourned till a Quarter Past Eight of the Clock on Tuesday, the 5th May 1953.